

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1840/2003

New Delhi this the 2nd day of April, 2004.

Hon'ble Sh. Shanker Raju, Member(J)  
Hon'ble Sh. Sarweshwar Jha, Member(A)

Sunder Singh Bisht,  
S/o Sh. D.S. Bisht,  
(C) Enquiry Clerk,  
R/o 244A, Railway Colony,  
Ambala. .... Applicant

(through Sh. U. Srivastava, Advocate)

Versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Ambala Cantt.,  
Ambala.
3. The Divl. Personnel Officer,  
Northern Railway,  
Ambala CAntt.  
Ambala. .... Respondents

(through Sh. R.C. Malhotra, Advocate)

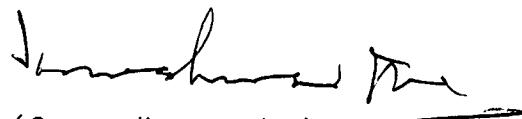
ORDER ( ORAL )  
Hon'ble Sh. Shanker Raju, Member(J)

Under Section 19(4) of the Administrative  
Tribunals Act, 1985 pending representation is a bar.  
No cognizance can be taken to an order passed on  
representation during the pendency of the O.A.

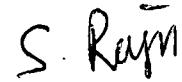
Heard the learned counsel for the parties.

In pursuance to an order dated 11.7.2003, the  
applicant has preferred an appeal which is yet to be  
disposed of.

Ends of justice would be met if we dispose of this O.A. with a direction to the respondents to take a final decision on his appeal within a period of 2 months from the date of receipt of a copy of this order with a detailed and speaking order. No costs.



(Sarweshwar Jha)  
Member(A)



(Shanker Raju)  
Member(J)

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